

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NOS. 137 & 138 OF 2014

Dated : 19th August, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Appeal No. 137 of 2014

Cosmo Films Ltd. & Anr. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission
& Anr. ... Respondent(s)

Appeal No. 138 of 2014

M/s. Linde India Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr.
... Respondent(s)

Counsel for the Appellant (s) : Mr. Pradeep Dahiya
Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan
Mr. Raunak jain for R-1
Mr. Samir Malick for MSEDCL

ORDER

The learned counsel for the State Commission wants to file the Written Submissions. The learned counsel for the Respondent No.2 undertakes to file the Vakalatnama and seeks some time to file the reply. Accordingly, they are directed to file the same on or before 16.09.2014 after serving copy on the other side.

Post the matter on **24.09.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member
ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson